

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).23441-23444/2022

(Arising out of impugned final judgment and order dated 20-09-2022 in WP No. 1770/2011 20-09-2022 in WP No. 1536/2013 20-09-2022 in WP No. 123/2014 20-09-2022 in WP No. 844/2014 passed by the High Court of Judicature at Bombay)

R. S. MADIREDDY & ANR. ETC.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 16-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sanjay Singhvi, Sr. Adv.
Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Rohina Thyagarajan, Adv.
Ms. Shanvai Punamiya, Adv.
Mr. Nishant Sharma, Adv.

For Respondent(s) Dr. Abhishek M Singhvi, Sr. Adv.
Mr. Amit K Mishra, Adv.
Mr. Nakul Gandhi, Adv.
Ms. Anindita Barman, Adv.
Ms. Gauri Goburdhun, Adv.
Ms. Rukhmini Bobde, Adv.
Mr. Avishkar Singhvi, Adv.
Mr. Kaustubh Chandra Seth, Adv.
Ms. Mitakshara Goyal, Adv.
Mr. Kunal Chatterji, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave to delete Respondent No.4-Mr. Rohit Nandan, is granted.
Issue notice.

Mr. Kunal Chatterji, learned counsel, appears and accepts notice for Respondent No.3.

Liberty is granted to serve notice upon Respondent Nos.1 and 2

through Central Agency,

List in the first week of March, 2023 on a Non-Miscellaneous Day.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)